



From,

Registrar General,
High Court of Uttarakhand,
Nainital.

To,

All the District Judges,
Principal Judge/Judges Family Courts,
Subordinate to the
High Court of Uttarakhand.

C.L.No. 03 /UHC/Admn. B/ XVII /2/2006-2011

Dated: - March 12, 2019.

Sub: Modification in C.L.No.10/IX-g-11 dated 29th January,1973.
Sir,

Kindly take reference of above mentioned C.L dated 29.01.1973 wherein it is provided that the District Judges may close the courts only for half a day and only in the following circumstances:-

1. When a sitting or retired Chief Justice or Judge of the Supreme Court or a sitting or retired Chief Justice or a Judge of the Court or a sitting or retired judicial officer or a senior or prominent member of the Bar dies,
and
2. when the death or funeral or cremation of such person takes place in the district.

If however, the death or cremation or funeral of such a person has taken place early or in a different district, the court should not be closed at all.

In this regard Hon'ble Court is pleased to modify the above said C.L. and it is directed that the words "for half a day" is substituted by the words "after 03:30 p.m."

You are, therefore, informed accordingly.

Yours sincerely,

(Pradeep Pant)

No. 1337 /UHC/Admn. B/ XVII /2/2006-2011

Dated: - March 12, 2019

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S. to Hon'ble Judge (s) with the request to place it before His Lordship for kind perusal.
3. P.A. to Registrar General.
4. All the Registrars of the Court.
5. I/c N.I.C. High Court of Uttarakhand with request to upload it on the Website of Hon'ble the High Court.
6. Guard File/Assistant concerned

/

Registrar General